

IN THE INCOME TAX APPELLATE TRIBUNAL, DELHI 'B' BENCH,
NEW DELHI

BEFORE SHRI N.K. BILLAIYA, ACCOUNTANT MEMBER, AND
SHRI K.N. CHARY, JUDICIAL MEMBER

ITA No.3663/DEL/2015
[Assessment Year: 2010-11]

M/s. G. K. Dairy & Milk
Products Pvt. Ltd.
B-5, Pragati Chambers, Ranjit
Nagar, New Delhi-110008

Vs.

Addl. Commissioner
of Income Tax,
Range-12
New Delhi

[Appellant]

[Respondent]

Date of Hearing : 16.05.2019
Date of Pronouncement : 16.05.2019

Assessee by : Shri Garvit Batra, CA
Revenue by : Sh. Abhishek Kumar, Sr. DR

ORDER

PER N.K. BILLAIYA, ACCOUNTANT MEMBER,

This appeal by the assessee is preferred against the order of the
Commissioner of Income Tax [Appeals]-4, New Delhi dated 31.03.2015
pertaining to assessment year 2010-11.

2. At the outset, the Id. Counsel for the assessee submitted that he is withdrawing the appeal on the ground that adequate relief has been granted to the assessee by the CIT(A).

3. On such concession, the appeal of the assessee is dismissed as withdrawn.

4. In the result, the appeal filed by the assessee is dismissed.

The order is pronounced in the open court on 16.05.2019.

Sd/-

**[K.N. CHARY]
JUDICIAL MEMBER**

Sd/-

**[N.K. BILLAIYA]
ACCOUNTANT MEMBER**

Dated: 16 May, 2019.

VL/

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,
ITAT, New Delhi

Date of dictation	
Date on which the typed draft is placed before the dictating Member	
Date on which the typed draft is placed before the Other Member	
Date on which the approved draft comes to the Sr.PS/PS	
Date on which the fair order is placed before the Dictating Member for pronouncement	
Date on which the fair order comes back to the Sr.PS/PS	
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Date on which the file goes to the Head Clerk	
The date on which the file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	